

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Date of Hearing** : 17.7.2020  
**Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member

**Petition No. 155/TT/2020**

**Subject** : Petition for revision of transmission tariff for 2001-04, 2004-09 and 2009-14 tariff period, truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for NLC II Transmission System in the Southern Region.

**Petitioner** : Powergrid Corporation of India Limited

**Respondents** : KPTCL & 17 Others

**Parties present** : Shri S. Vallianiyagam, Advocate, TANGEDCO  
Shri S.S. Raju, PGCIL  
Shri A.K. Verma, PGCIL  
Shri B. Dash, PGCIL

**Petition No. 142/TT/2020**

**Subject** : Petition for revision of transmission tariff for 2001-04, 2004-09 and 2009-14 tariff period, truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for (a) Combined elements of Talcher and Kolar (HVDC portion) (Asset-I); and (b) Combined elements of Talcher and Kolar (AC portion) (Asset-II) under Transmission System associated with Talcher II project in the Southern Region.

**Petitioner** : Powergrid Corporation of India Limited

**Respondents** : TANGEDCO and 22 Others

**Parties present** : Shri S. Vallianiyagam, Advocate, TANGEDCO  
Shri Venkatesh, Advocate, BSEB  
Shri S.S. Raju, PGCIL  
Shri A.K. Verma, PGCIL  
Shri B. Dash, PGCIL



### **Record of Proceedings**

Due to technical constraints at the Petitioner's end, the instant petition could not be taken up for hearing through video conferencing. Accordingly, the Commission adjourned the matter.

2. The learned counsel for TANGEDCO sought time to file reply to the petition.
3. The Commission directed the Respondents, including TANGEDCO, to file its reply by 4.8.2020 and the Petitioner to file rejoinder, by 13.8.2020. The Commission further directed the parties to adhere to the above specified timeline and observed that no extension of time shall be granted.
4. The petition shall be listed in due course of time for which a separate notice shall be issued to the parties.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

